

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 403/TT/2020 along with IA No. 14/IA/2022**

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for thirty assets under “Transmission System associated with Mundra Ultra Mega Power Project” in the Western Region.
- Date of Hearing** : 28.6.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Anand K. Ganesan, Advocate, PGCIL  
Shri Jai Dhanani, Advocate, PGCIL  
Shri S.S Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing. The order in the instant petition was reserved on 8.6.2021. However, the order could not be issued prior to the Chairperson demitting office. Accordingly, the matter is listed for hearing today.

2. The learned counsel of the Petitioner submitted that an Interlocutory Application being IA No. 14/IA/2022 has been filed vide affidavit dated 25.1.2022 with the prayer to take on record the Revised Cost Estimate-II (RCE-II). She further sought leave of the Commission to file additional information regarding the reasons and subsequent developments for cost difference between RCE-I and RCE-II.

3. The representative of MPPMCL submitted that reply in the matter has already been filed which may be considered.



4. After hearing the parties, the Commission directed the Petitioner to file their affidavit by 8.7.2022 with an advance copy to the Respondents, who may file their reply, if any, by 15.7.2022. The Commission directed that due date of filing the affidavit/reply should be strictly adhered to and no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(Rajendra Kumar Tewari)  
Bench Officer

